

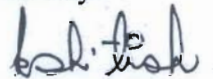
OFFICE MEMORANDUM

Subject: Notice for two day strike on 20th and 21st February, 2013 given by the Joint Platform of Action of Government and Associate Services Employee's Organisations.

Department of Personnel & Training has informed that the Joint Platform of Action of Government and Associate Services Employees' Organisations – All India Committee has given a notice that the affiliated organizations of JPA and the mass employees working in Government services throughout the country will boycott work and resort to various forms of protest action on two days Nationwide General strike on 20th & 21st February, 2013 in pursuance of their Charter of Demands.

2. With regard to the said notice for strike, attention is invited to the instructions issued by the DoPT in this regard, which prohibit the Government servants from participating in any form of strike including mass casual leave, go-slow etc. or any action that abet any form of strike in violation of Rule 7 of the CCS (Conduct) Rules, 1964. Besides in accordance with the proviso to Rule 17(1) of the Fundamental Rules, pay and allowances is not admissible to an employee for his absence from duty without any authority. The right to form an Association does not include any guaranteed right to strike. There is no statutory provision empowering the employees to go on strike. The Supreme Court has also agreed in several judgments that going on a strike is a grave misconduct under the Conduct Rules and that misconduct by the Government employees is required to be dealt with in accordance with the law. Any employee going on strike in any form would face the consequences which, besides deduction of wages, may also include appropriate disciplinary action.

3. Therefore, all the controlling officers are requested that no Casual leave or other kind of leave may be sanctioned to the officers & employees if applied for, during the period of proposed strike. In case the employees go on strike, a report indicating the number of employees who took part in the proposed strike may be conveyed to this Ministry on the evening of the day.



(Kshitish Kumar)

Under Secretary to the Govt. of India

1. All Officers
2. All Sections
3. R&A Division
4. Cost Audit Branch
5. All RDs, ROCs & OLS
6. Secy. CLB/Director, SFIO/Secy. CCI, DG, IICA
7. All Registrar of Companies
8. e-Governance Cell for uploading in MCA website.

Copy, to :

1. PS to CAM
2. Sr. PPS to Secretary/PS to AS